



2025:DHC:1372-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1705/2017 & CM APPL. 7635/2017

GOVT. OF NCT OF DELHI & ORSPetitioners

Through: Ms. Avnish Ahlawat, Standing
Counsel with Mr. Nitesh Kumar Singh, Ms.
Laavanya Kaushik, Ms. Aliza Alam and Mr.
Mohnish Sehrawat, Advs.

versus

SANDEEP KUMARRespondent

Through: Mr. V. S. R. Krishna and Mr.
V. Shashank Kumar, Advs.

+ W.P.(C) 1706/2017 & CM APPL. 7637/2017

GOVT. OF NCT OF DELHI & ORSPetitioners

Through: Ms. Avnish Ahlawat, Standing
Counsel with Mr. Nitesh Kumar Singh, Ms.
Laavanya Kaushik, Ms. Aliza Alam and Mr.
Mohnish Sehrawat, Advs.

versus

ARUN AGGARWALRespondent

Through: Mr. V. S. R. Krishna and Mr.
V. Shashank Kumar, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

27.02.2025

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W.P.(C) 1705/2017 & W.P.(C) 1706/2017

1. After some hearing, learned Counsel for the petitioners seeks



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leave to withdraw these petitions as they submit that they would proceed in accordance with the liberty which has been granted by the impugned order.

2. Accordingly, these petitions stands disposed of in the aforesaid terms.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 27, 2025

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Click here to check corrigendum, if any